# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# O.A.No.596/92

DATE OF DECISION: 4/10/93.

K.A.Mukundan

.. Applicant

Mr.P.Sivan Pillai

.. Advocate for applicant

#### Versus

- Union of India through the General Manager, Southern Railway, Madras.3.
- 2. The Chief Commercial Superintendent, Southern Railway, Madras.3.
- 3. The Divisional Commercial Supdt.
  Southern Railway, Trivandrum. .. Respondents

Mrs.Sumati Dandapani .. Advocate for respondents

## CORAM

The Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr.R.Rangarajan, Administrative Member

### JUDGMENT

Chettur Sankaran Nair(J), Vice Chairman.

Applicant claims absorption in service with effect from the date, his immediate junior was absorbed. We find that representations made by the applicant in this behalf remain unanswered. Applicant is permitted to file a comprehensive representation appending details of his service, supported by documents, if any, before the second respondent. If a representation is made within three weeks from today, final orders will be passed thereon, within three months of the date of receipt of the representation.

22. Application is disposed of as aforesaid. No costs.

Dated the 4th day of October, 1993.

R.RANGARAJAN Administrative Member CHETTUR SANKARAN NAIR(J)
Vice Chairman

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